

**IN THE HIGH COURT OF JUDICATURE AT PATNA**  
**CRIMINAL MISCELLANEOUS No.12205 of 2021**

Arising Out of PS. Case No.-16 Year-2020 Thana- MATIHANI District- Begusarai

GANGARAM, Son of Amod Singh Resident of Village- Ratanpur Ward  
No.20, P.S.- Town (Ratanpur O.P.), Distt- Begusarai.

... .. Petitioner

Versus

The State of Bihar

... .. Opposite Party

**Appearance :**

For the Petitioner	:	Mr. Braj Bhushan Poddar, Advocate
For the E.D.	:	Dr. K. N. Singh, Addl. S.G. Ms. Poonam Singh, C.G.C.
For the Income Tax Deptt.	:	Mr. Rishi Raj Sinha, Advocate
For the State	:	Mr. Ajay, G.A.-5 Mr. Jharkhandi Upadhyay, APP

**CORAM: HONOURABLE MR. JUSTICE SANDEEP KUMAR**  
**ORAL ORDER**

14 04-04-2022

Heard learned counsel for the parties.

The counter affidavit of the Income Tax Department is perfunctory.

It appears that the Income Tax Department has not conducted any investigation in the matter of illegally acquired wealth by the members of the liquor syndicate. The Income Tax Department should get the details from the Police and thereafter investigate the illegally acquired wealth by the members of the liquor syndicate, who have themselves made confession that they have acquired property/cash from their business of illicit liquor.

Learned counsel for the Income Tax Department will file a supplementary counter affidavit within three weeks



from today after proper investigation of the matter.

Smt. Poonam Singh, learned counsel for the Enforcement Directorate has informed this Court that ECIR has been registered and they are proceeding with the matter.

Put up this case after three weeks for further hearing.

**(Sandeep Kumar, J)**

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